

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.70/92 and M.A.120/92

Date of Order: 31.1.1992.

BETWEEN:

D.T.Krishna Murthy .. Applicant

AND

1. FA & CAO, South Central Railway, Rail Nilayam, Secunderabad.
2. General Manager, South Central Railway, Secunderabad.
3. Railway Board rep. by its Secretary, New Delhi.
4. Union of India rep by its Ministry of Railways, New Delhi.

.. Respondents.



Counsel for the Applicant .. Mr.B.Narasimha Sarma

Counsel for the Respondents .. Mr.NV.Ramana, S.c for Ump.

CORAM:

Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)

This is an application filed under Section 19 of the Administrative Tribunals Act by the applicant herein to direct the respondents to fix the pay of the applicant at Rs.620/- instead of Rs.560/- with effect from 2.1.73 and fix the pay of the applicant as on the date of retirement for the purpose of re-fixation of pension and other retirement benefits.

2. Heard Mr.B.Narasimha Sarma, Advocate for the applicant and Mr.V.Rajeswara Rao for Mr.NV.Ramana, Advocate for the Respondents.

T. C. S. J

contd.....2

Copy to:-

1. FA & CAO, South Central Railway, Rail Nilayam, Sec-bad.
2. General Manager, South Central Railway, Sec-bad.
3. Secretary, Railway Board, New Delhi.
4. Union of India represented by its Ministry of Railways, New Delhi.
5. One copy to Shri. B.Narasimha Sharma advocate, H.No.3-6-799, Himayatnagar, Hyd-bad.
6. One copy to Shri. N.V.Ramana, SC for Railways, CAT, Hyd.
7. One spare copy.

Rsm/-

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

O.A. S.R. NO. 2196 of 1991.

Between

Dated: 20.12.1991.

D.T.Krishna Moorthy

...

Applicant.

And

1. FA & CAO, S.C.Railway, Rail Nilayam, Secunderabad.

2. General Manager, S.C.Rly, Secunderabad.

3. Railway Board represented by its Secretary, New Delhi.

4. Union of India represented by its Ministry of Railways, New Delhi.

...

Respondents.

Counsel for the Applicants

: Shri. B.Narasimha Sharma.

Counsel for the Respondents

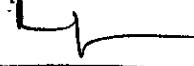
: Shri. N.R.Devraj.

CORAM:

Hon'ble Mr. T.Chandra Sekhar Reddy, Judicial Member:

The Tribunal made the following order:-

When this matter was taken up neither the applicant nor his counsel ^{was} present. There is no representation on behalf of the applicant. Mr. N.R.Devraj, counsel for the respondents present. Heard Mr. N.R.Devraj. In view of our orders dated 17.12.1991 this O.A. is rejected.

 
Deputy Registrar (Judl.)

30/291

Copy to:-

1. FA & CAO, South Central Railway, Rail Nilayam, Secunderabad.
2. General Manager, South Central Railway, Secunderabad.
3. Secretary, Railway Board, New Delhi.
4. Ministry of Railways, Union of India, New Delhi.
5. One copy to Shri. B.Narasimha Sharma, 3-6-779, Himayatnagar, Hyd.
6. One copy to Shri. N.R.Devraj, Addl.CGSC. CAT.Hyd.
7. One spare copy.

RSM/-


30/291.

O.A.S.R. No 2196/91

~~2015P
30/12~~

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

:V.C

AND

THE HON'BLE MR.

$M(j)$

~~AND~~

THE HON'BLE MR. R. BALAGURU RAMANATHAN (A)

AND

THE HON'BLE MR. T. Chandra Sekhar Reddy (J) »

DATED: 20/12/91

ORDER / JUDGMENT:

M.A./R.A./C.A. No.

S.R
O.A. No.

in
2196/91

T-A-N

W. E. B. DuBois

Admitte
T issued

Allowed.

Disposed of with direct ~~order~~ FEYERABAD FRENCH.

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

M.A. Ordered/Rejected

re-order as to costs.

pvm

30112411